



2026:AHC:6087

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 32414 of 2025

Laden

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Girish Kumar Gupta, Santosh Kumar
Sharma

Counsel for Opposite Party(s) : G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

1. Heard learned counsel for the applicant, Sri Arimardan Yadav, learned AGA for the State-Respondent and perused the record.

2. This bail application has been moved on behalf of accused-applicant, seeking enlargement on bail in Case Crime No. 140 of 2025, under Sections 3/5A/5B/8 of the U.P. Prevention of Cow Slaughter Act, Police Station Ramnagar, District Varanasi.

3. Learned counsel for the applicant argued that the accused-applicant is innocent and he has been falsely implicated in this case crime number. He submits that the allegation of slaughtering of animal is false in fact there is no recovery of cow progeny or cow meat or any other incriminating article from the possession of the present applicant. The applicant is not involved in the business of purchase and sale of the animals. He submit that the Police has shown false recovery of the alleged animals from the possession of the applicant. He submits that there is no independent or public witness of the alleged incident. He submits that in the present case charge sheet has already been filed against the applicant and cognizance has also been taken by the court concerned as such the applicant is no more required for further custodial interrogation. He submits that two co-accused namely Saiyad Shabab Husain and Sunil Bind have already been enlarged on bail by the Court below vide order dated 10.07.2025 and 30.07.2025. He further submits that the applicant is languishing in jail since 10.07.2025 and there is no likelihood of his fleeing from course of justice or tampering with

evidence in case of release on bail. He submits that the applicant has criminal history of nine cases to his credit which has been explained in the affidavit filed in support of the bail application. Hence, bail has been prayed for.

4. Learned AGA has vehemently opposed, but could not dispute the fact that nothing incriminating has been recovered from the possession of the applicant.

5. Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima-facie case, but without commenting on merit of case, a case for bail is made out.

6. Accordingly, the bail application is **allowed**.

7. Let the accused-applicant, **Laden**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

- i. The applicant will not tamper with the evidence.
- ii. The applicant will not indulge in any criminal activity.
- iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
- iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

8. In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

January 9, 2026

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(Ashutosh Srivastava,J.)